CENTRAL ADMINISTRATIVE TRIBUNAL,
**MUMBAI BENCH.**

1. ORIGINAL APPLICATION NO.324/2001.
2. ORIGINAL APPLICATION NO.325/2001.
3. ORIGINAL APPLICATION NO.326/2001.
4. ORIGINAL APPLICATION NO.327/2001.
5. **ORIGINAL APPLICATION NO.328/2001.**

**Tuesday, this the 28th day of August, 2001.**

Hon'ble Shri Justice Ashok Agarwal, Chairman.
Hon'ble Smt. Shanta Shastry, Member (A).

1. S.M.Mandal,
   E-9/3, P&T Colony,
   Santacruz (E),
   Mumbai - 400 029. ...Applicant in OA 324/2001.
2. R.S.Madhav,
   Hitwardhak Chawl No.2,
   Krantinagar, Kandivali (E),
   Mumbai - 400 101. ...Applicant in OA 325/2001.
3. S.D.Yadav,
   Kishmat Nagar,
   Opp. Harko Mills,
   Veer Desai Road,
   Andheri (West),
   Mumbai - 400 058. ...Applicant in OA 326/2001.
4. N.B.Jaiswar,
   Saraswati Chawl Committee,
   Krantinagar,
   Kandivli (East),
   Mumbai - 400 101. ...Applicant in OA 327/2001.
5. Thomas Louis,
   St. Anthony's Colony,
   Tembipada,
   Kumarajnagar,
   Bhandup,
   Mumbai - 400 078. ...Applicant in OA 328/2001.

(By Advocate Shri S.P.Kulkarni)

v.

1. Union of India through
   Secretary,
   Department of Communications,
   Government of India, Department
   of Telecom Dak-Tar Bhawan/Sanchar
   Bhawan, At P.O.
   New Delhi - 110 001.
2. Chief General Manager,
   Mahanagar Telephone Nigam Ltd., (M.T.N.L.),
   Telephone House, 13th Floor,
   V.S.Marg,
   At P.O.
   Mumbai - 400 028.
3. Chief General Manager, (Telecom)
   (B.S.N.L.), 8th floor, Fountain
   Telecom Building - II, M.G.Road,
   Mumbai - 400 001. ...Respondents in all the five OAs.

(By Advocate Shri V.S.Masurkar)

: ORDER (ORAL) :

Shri Justice Ashok Agarwal, Chairman.

The present OAs have been filed by the applicants seeking reliefs against Department of Telecom (for short, DOT), Bharat Sanchar Nigam Limited (for short, B.S.N.L.) and Mahanagar Telephone Nigam Limited (for short, M.T.N.L.). Though, Department of Telecom is within the jurisdiction of this Tribunal, B.S.N.L. and M.T.N.L. are not under the jurisdiction of this Tribunal, as they have not been notified under Section 14 (2) of the Administrative Tribunals Act, 1985. The Tribunal, therefore, does not possess jurisdiction to entertain and try the present OAs. The same are accordingly dismissed for want of jurisdiction. The applicants will, however, have liberty to approach the proper forum. No order as to costs.

(SHANTA SHASTRY)
MEMBER (A)

(ASHOK AGARWAL)
CHAIRMAN

B.